

In the National Company Law Tribunal, Jaipur

IB-571/ND/2017

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Sushant Aneja & Anr. Applicant/Petitioners

VS.

J.D. Aneja Edibles Pvt. Ltd.Respondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : None appeared.

ORDER

Learned RP is present. Learned RP represents that in relation to the proceedings pending before Hon'ble NCLAT the same has been finally disposed off and that the order of NCLT has been upheld and in the circumstances the RP continues in relation to the Corporate Debtor. Learned RP also represents that the 3rd status report of the RP has been filed and that the same may be taken on record. Based on certain happenings in relation to the Corporate Debtor as pointed out by the learned counsel from the Report, RP seeks some directions. Let an application be moved seeking for appropriate directions for which purpose two ^{days} ~~weeks~~ time is granted. Post the matter on 04.10.2018.

Sd

**(R. Varadharajan)
Member (Judicial)**